

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - 1**

ITEM No.210- IA/941(AHM)2024  
ITEM No.211- IA/566(AHM)2023  
ITEM No.212- IA/617(AHM)2023  
ITEM No.213- IA/25(AHM)2024  
ITEM No.214- IA/366(AHM)2024  
in  
**CP(IB) 55 of 2020**

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

East India Transport Agency

.....Applicant

V/s

SRK Multimodal Solutions Pvt Ltd

.....Respondent

**Order delivered on: 02/07/2024**

**Coram:**

Mr. Shammi Khan, Hon'ble Member(J)  
Mr. Sameer Kakar, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Mr. Prateek Thakkar, Adv.  
For the Respondent :  
For the Income Tax : Ms. Kinjal Vyas, Adv (Proxy)  
For the GST : Mr. Dhiraj Garg, Adv.

**ORDER**  
**(Hybrid Mode)**

**IA/25(AHM)2024**

Learned proxy counsel for Income Tax Department Ms. Kinjal Vyas, Adv. states that yesterday a reply affidavit has been filed with advance copy to the opposite counsel for the applicant/Liquidator which is confirmed by the counsel.

The same is not reflecting either in the DMS portal or any file in the physical form.

Learned counsel for the applicant/liquidator submits that there is no need to file any response by way of rejoinder to the reply affidavit of Income Tax Department.

Let copy of the reply affidavit be ensured to be placed in the file in the physical form as well as in the e-form in the DMS portal by the respondent counsel for the Income Tax Department.

**IA/366(AHM)2024**

Learned proxy counsel appears for the applicant in IA 366 of 2024 and states that the main counsel on record Ms. Heitvi Sancheti, Adv. is not available today to press this application.

Re-list all the matters on 21.08.2024

**-sd-**

**SAMEER KAKAR  
MEMBER (TECHNICAL)**

**-sd-**

**SHAMMI KHAN  
MEMBER (JUDICIAL)**